### GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

## RAJYA SABHA UNSTARRED QUESTION NO. 2987 TO BE ANSWERED ON 19<sup>TH</sup> AUGUST, 2025

## SANCTIONED POSTS OF PHYSIOTHERAPISTS AT CGHS WELLNESS CENTRES IN DELHI

#### 2987. SHRI IMRAN PRATAPGARHI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the number of sanctioned posts of physiotherapists/senior physiotherapists at CGHS wellness centres in Delhi vis-a-vis the number of physiotherapists working in these wellness centres;
- (b) the number of posts which are filled during the last three years and the number of posts which are still vacant along with the reasons therefor; and
- (c) the action taken by Government to fill these vacancies and by when they would be filled?

# ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (c) Recruitment Rules for the post of Physiotherapist was notified on 24.06.2024. At present, one sanctioned post of Physiotherapist under CGHS is vacant. Presently, five Physiotherapists are posted at Medical Centre, Parliament House Annexe from the strength of Safdarjung Hospital & Dr. RML Hospital, New Delhi.

Physiotherapy services can be availed in any public health facility under the Government or through any CGHS empanelled private Health Care Organizations. There is also a provision for home based (Domiciliary) physiotherapy for CGHS beneficiaries as per guidelines issued vide this Ministry's Office Memorandum No. S-11011/24/2011-CGHS(P) dated 01.06.2011. The copy of Office Memorandum is annexed.

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Government of India Ministry of Health and Family Welfare Department of Health & Family Welfare Nirman Bhawan, New Delhi 110 108

No: S.11011/24/2011-CGHS (P)

Dated, the 1st June, 2011

## OFFICE MEMORANDUM

Subject:

Guidelines for domiciliary rehabilitation medicine intervention for reimbursement to CGHS beneficiaries.

The undersigned is directed to as per extant instructions, domestic rehabilitation of CGHS beneficiaries is not permitted and the patients have to go to hospitals for physiotherapy, etc. CGHS received representations with the request that domiciliary physiotherapy rehabilitation may be permitted since in many cases it is not possible for the patients to be transported / shifted to hospitals for physiotherapy, etc. The request was examined by a committee of experts / specialists in Government hospitals, and it has been decided to issue the following guidelines for domiciliary rehabilitation medical intervention for reimbursement to GGHS beneficiaries:

#### Guidelines

Domiciliary (home based) care is medically justified in the practice of rehabilitation medicine which involves the care of the patient with chronic diseases or temporary or permanent disability or functional limitation due to lack of health or disease. It is justified as such persons find ambulation practically impossible or are significantly dependent on care giver or the cost of visiting the hospitals become higher than the cost of treatment given. In view of this, it would be necessary to consider providing holistic domiciliary rehabilitation medicine service instead of piecemeal home based physiotherapy only, to CGHS beneficiaries as part of their routine health coverage.

#### Scope of the service

The following allied health services need to be considered for domiciliary case as stated above:

(i) Physiotherapy

(ii) Occupational therapy; and

(iii) Speech therapy (for patients of stroke / head injury)

The decision to provide domiciliary care should be based on thorough evaluation and specific prescription including the exact intervention and frequency by a PMR specialist. In a situation of non-availability of PMT specialist, the treating Government specialist having allopathic Post-following the specific prescription criteria for conditions listed below:

Conditions requiring domiciliary rehabilitation intervention and recommended duration if

- Post joint replacement surgery in acute phase Orthopaedic disorders: Physiotherapy upto two weeks, post - discharge.
- Neurological disorders (for upto six weeks): (2)
  - Post stroke: Occupational Therapy (OT), Physiotherapy (PT), and Speech Therapy (ST);
  - Traumatic brain injury: OT, PT and ST; (ii)
  - OT and PT; Gullian-Barre syndrome: (iii)
  - Spinal cord injury with significant disability / deformity: OT and PT; and (iv)
  - OT, PT and ST. Motor neuron disease: (v)
- Locomotor disabilities, with a disability of over 80% or those who are totally dependent on care-giver based on the opinion of two Government specialists, by certified caregiver. [Care-giver means Rehabilitation Council of India certified personnel + Physiotherapist and Occupational therapist (duly qualified diploma) degree holder)) outside T

## Prescription information:

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- The therapy to be used:
  - Electrotherapy;
  - Active Exercise Therapy;
  - (c) ADL Training;
  - Speech Therapy:
  - Gait Training; and " hundry the bought made able to tenture
  - Passive Exercises.
- 2458, 17 (2) The technical person required to institute the therapy;
- (3) The frequency of the therapy required by the patient; and
- (4) Duration of the therapy programme.

## Admissible rates for reimbursement:

The following rates may be reimbursed:

- (1) Physiotherapist: Maximum of Rs.300/- (Rupees Three hundred only);
- Maximum of Rs.300/- (Rupees Three hundred Occupational Therapist only);
- Maximum of Rs.300/- (Rupees Three hundred only); Speech Therapist. (3)
- Certified Care Giver: Meximum of Rs. 150/- (Rupees One hundred and fifty only) or Rs. 3,000/- (Rupees Three thousand only) per month for long-term only) of No. whichever is less; and

- No reimbursement to be allowed for the purchase / hiring of therapy equipment / devices
- The guidelines will take effect from the date of issue of the Office Memorandum 2.
- This issues with the concurrence of IFD, vide Dy. No: 790 / SS & FA dated the 23 May, 2011.
- Hindi version of the guidelines will follow. 4.

[R Ravi] Director

[Tel: 2306 3483]

To

- All Ministries / Departments, Government of India
- Additional Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi 2
- The Managing Director, Central Organisation ECHS, Army (Hq), Maude Line, 3. Delhi Cantonment, New Delhi 110 010
- Director, CGHS, Nirman Bhawan, New Delhi
- All Additional Directors Joint Directors of CGHS cities outside Delhi 5.
- All Pay & Accounts Officers under CGHS 6.
- Addi DDG (Hqrs) / Additional Director (Hqrs) / Additional Director (SZ) / 7. Additional Director (NZ) / Additional Director (CZ) / Additional Director (EZ). CGHS. New Delhi
- JD (Gr.)/JD(R&H), CGHS Delhi 8.
- CGHS Desk-I/Desk-II/CGHS-I/CGHS-II, Dte.GHS, Nirman Bhawan. New Delhi
- 10. Estt. I/ Estt. II/ Estt. II/ Estt. IV Sections, Ministry of Health & Family Welfare
- Admn.I / Admn.II Sections of Die,GHS 11.
- Rajya Sabha / Lok Sabha Secretariat 12.
- Registrar, Supreme Court of India 13.
- U.P.S.C. 14.
- Finance Division 15.
- Deputy Secretary (Civil Service News), Department of Administrative Reforms & Public Grievances, 5th Floor, Sardar Patel Bhawan, New Delhi.
- PPS to Secretary (H&FW) / Secretary (AYUSH) / Secretary (HR) / Secretary 17. (AIDS Control), Ministry of Health & Family Welfare
- PPS to DGHS / SS & FA / SS & MD, NRHM / AS (H) / AS & DG (CGHS) 18.
- Swamy Publishers (P) Ltd., P. B. No. 2468, R. A. Puram, Chennai 600028 19.
- Nabhi Publications, P. O Box No. 37, New Delhi 110 001 20.
- Bahri Brothers, 742 Lajpat Rai Market, Delhi 110 006 21.
- Shri Umraomal Purchit, Secretary, Staff Side, 13-C, Ferozshah Road, New 22.
- All Staff Side Members of National Council (JCM) (as per list attached) 23.
- Office of the Comptroller & Auditor General of India, 10 Bahadur Shah Zafar 24. Marg, New Delhi
- All Offices / Sections / Desks in the Ministry 25.
- Sr, Technical Director, NIC, MOHFW, Nirman Bhawan, New Delhi, with the request to upload on the website of the CGHS.
- Office Order folder 27.
- Guard File 28.